

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 30.06.2011

The Meeting No. 13/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 30.06.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1	Dr. R.A.Lal, Director	R.O, TC, Noida
2	Sh. K.C.Meena, Dy. DGFT	DGFT
3	Sh. Kuldeep Singh, Asstt. Director	MSME
4	Sh. Pradip Kumar, F.T.D.O	DGFT

MEETING NUMBER : 13/84-ALC3/2011 **MEETING DATE** : 30.06.2011

Case No.:1/13/84-ALC3/2011	Party Name:GAURAV INTERNATIONAL	Meet No/Date:13/84-ALC3/2011 30.06.2011	Status: Approved	
HQ File :01/84/050/00078/AM12/	RLA File :05/23/040/00108/AM12/	Lic.No/Date:0510293850 20.06.2011		
Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below: -				
S.	Export item	Export	Import item	Qty. allowed

1

No		Qty.		
1	Infants Girls Dress made out of 100% polyester dyed woven fabric, GSM-143+/-10% and 100% polyester dyed knit fabric(lining), GSM-40+/-10% Style No. 868633	6100 Pcs	100% polyester dyed fabric, GSM-143+/-10%	5691 Sq mtrs.
			100% polyester dyed knit fabric(lining), GSM-40+/-10%	4910 Sq mtrs.
2	Girls Dress made out of 100% polyester dyed woven fabric, GSM-143+/-10% and 100% polyester dyed knit fabric(lining), GSM-40+/-10% Style No. 868633	4300 Pcs	100% polyester dyed fabric, GSM-143+/-10%	6110 Sq mtrs.
			100% polyester dyed knit fabric(lining), GSM-40+/-10%	4553 Sq mtrs.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:2/13/84-ALC3/2011	Party Name:GAURAV INTERNATIONAL	Meet No/Date:13/84-ALC3/2011 30.06.2011	Status: Approved
HQ File :01/84/050/00079/AM12/	RLA File :05/23/040/00112/AM12/	Lic.No/Date:0510294188 21.06.2011	
Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance			

2

Authorization issued in this case as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Ladies Top made out of 100% polyester dyed woven fabric, GSM-100+/- 10% Style No. 514686	4150 Pcs	100% polyester dyed fabric, GSM-100+/- 10%	8424 Sq mtrs.
2	Ladies Dress made out of 100% polyester dyed woven fabric, GSM-100+/- 10% Style No. 883482/828791	8250 Pcs	100% polyester dyed fabric, GSM-100+/- 10%	16170 Sq mtrs.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

3

Case No.: 3/13/84-ALC3/2011	Party Name:CHELSEA MILLS	Meet No/Date:13/84-ALC3/2011 30.06.2011	Status: Deferred
HQ File :01/84/050/00080/AM12/	RLA File :05/23/040/00113/AM12/	Lic.No/Date:0510294211 21.06.2011	Defer Date:28.07.2011
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore decided to defer the case for re-listing on 28.07.2011.			

4	Case No.:4/13/84-ALC3/2011	Party Name:RICHA & CO	Meet No/Date:13/84-ALC3/2011 30.06.2011	Status: Approved									
	HQ File :01/84/050/00081/AM12/	RLA File :05/24/040/00106/AM12/	Lic.No/Date:0510294535 24.06.2011										
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below: -												
	<table> <tr> <th>S. No</th><th>Export item</th><th>Export Qty.</th><th>Import item</th><th>Qty. allowed</th></tr> <tr> <td>1</td><td>Ladies Top made out of 100% polyester dyed woven fabric, GSM-90+/-10% Style No. AS247270MI</td><td>1250 Pcs</td><td>100% polyester dyed fabric, GSM-90+/-10%</td><td>2300 Sq mtrs.</td></tr> </table> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S. No	Export item	Export Qty.	Import item	Qty. allowed	1	Ladies Top made out of 100% polyester dyed woven fabric, GSM-90+/-10% Style No. AS247270MI	1250 Pcs	100% polyester dyed fabric, GSM-90+/-10%
S. No	Export item	Export Qty.	Import item	Qty. allowed									
1	Ladies Top made out of 100% polyester dyed woven fabric, GSM-90+/-10% Style No. AS247270MI	1250 Pcs	100% polyester dyed fabric, GSM-90+/-10%	2300 Sq mtrs.									

Manual agenda cases

-

Case No.63	M/s V & S International Pvt. Limited, Gurgoan.
NC No.13/AM12	F.No.01/84/162/585/AM08/DES-V
Dated 30.06.2011	Re-fixation of input output norms against advance authorisation No. 0510207141 dated 03.08.2007.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that export Qty. is in sets and import items asked for in Sq mtrs. The Committee decided to refer the case to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 28.07.2011.

Case No.64	M/s Superhouse Ltd., Kanpur
NC No.13/AM12	Pt. F.No.01/84/50/531/AM07/DES-V
Dated 30.06.2011	Ratification of input output norms against advance authorisation No. 0610011781 dated 28.02.2007.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that this case has already been cleared by ALC in its meeting held on 24.05.2007 by allowing 5% wastage and clearly mentioning GSM condition. Now, firm's plea that artificial leather cloth has no GSM is not correct, hence, cannot be acceded to in this case. Therefore, Committee decided to advise R.A to finalise the case accordingly.

Firm may be informed accordingly.

Case No.65	M/s Stalwart Lifestyle Pvt. Ltd., Gurgoan
NC No.13/AM12	F.No.01/84/50/371/AM11/DES-V
Dated 30.06.2011	Ratification of input output norms against advance authorisation No. 0510285048 dated 03.03.2011.

Decision: The Committee considered the case as per agenda & other relevant papers and went through the details/information submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against Advance authorization

issued in this case on repeat basis as detailed below: -

S. NO	Export Product	Export Qty.	Import Item	Qty. allowed.
----------	----------------	----------------	-------------	---------------